

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (d) The Ministry of Housing and Urban Affairs has set up a Committee to draft the National Urban Policy on 03 October, 2017. As per Census 2011, India's urban population was 377.16 million. As per World Cities Report 2016 published by the UN-HABITAT, an extra 300 million new urban residents are projected by 2050.

The New Urban Agenda adopted during the Habitat III conference, lays out standards and principles for the planning, construction, development, management and improvement of urban areas along its five main pillars of implementation: national urban policies, urban legislation and regulations, urban planning and design, local economy and municipal finance and local implementation.

#### **Slums demolished under Smart Cities Mission**

1965. SHRI A.V. SWAMY: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the number of slums demolished in selected smart cities for developmental projects particularly in Madhya Pradesh, Odisha and Delhi;

(b) whether guidelines have been issued to State Governments to provide rehabilitation to people living in slums before land is acquired for developmental purposes under Smart Cities Mission;

(c) the details of amount sanctioned, released and utilised, so far in these States under the Mission for rehabilitation of people living in slums; and

(d) the details of rehabilitation projects to be started or under implementation in those cities particularly in Indore, Bhubaneswar and Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Slum Development projects are being taken up by Smart Cities through convergence with the PMAY or other existing schemes/programmes of various Departments/Ministries. Upto now, no Smart City has reported slum demolition which is approved in the Guidelines of the Pradhan Mantri Awas Yojana (PMAY).

(b) It is for the State Government to rehabilitate the affected people as per State laws.

(c) No funds have been sanctioned or released under the Smart Cities Mission.

(d) No slums have been demolished under the Smart Cities Mission in Indore, Bhubaneswar and Delhi, therefore, the question of rehabilitation projects doesn't arise.

**Transfer of DDA land to corporation for  
construction of marriage hall**

†1966. SHRI PARVEZ HASHMI: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether a marriage hall for Madanpur Khadar village in Delhi was proposed to be constructed on DDA land in J Block, Sarita Vihar and DDA was to transfer this land to the South Delhi Municipal Corporation there for and if so, the details thereof;

(b) whether many meetings with the Vice Chairman, DDA was held on the issue by the member but the land has not yet been transferred and if so, the reasons therefor; and

(c) by when the above land would be handed over to the Corporation?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) No, Sir. The Delhi Development Authority (DDA) has intimated that there is no site earmarked for marriage hall (Barat Ghar) in the approved Lay Out Plan of the area.

(b) and (c) The DDA has intimated that the issue has been discussed in the meeting with the Hon'ble Member of Parliament. Feasibility study is being undertaken and based on the feasibility report further course of action would be decided.

**Demarcation and boundary wall around DDA  
land near Batla House**

†1967. SHRI PARVEZ HASHMI: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether a demand for demarcation and boundary wall around DDA land near Batla House, Dhobi Ghat was there for many years and if so, the reasons for delay in its construction;

(b) whether this land has been encroached due to absence of demarcation and boundary wall, and if so, the details of steps being taken to prevent it; and

---

† Original notice of the question was received in Hindi.